

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 153/MP/2013

- Subject : Approval under Central Electricity regulatory Commission (Grant of Regulatory Approval for execution of Inter-State transmission Scheme to central transmission utility) regulations, 2010 read with Central Electricity regulatory Commission (Grant of Connectivity, Long Term and Medium term Open Access to the inter-State transmission and related matters) Regulations, 2009, for grant of regulatory approval for execution of transmission system required in connection with grant of connectivity to NCC Power Project Limited.
- Date of hearing : 24.4.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : NCC Power Project Limited
- Parties present : Shri A.M. Pavgi, PGCIL
Shri A. Bhargava, PGCIL
Shri Kedar Guttikar, NCC Power Project Ltd.

Record of Proceedings

The representative of the petitioner submitted that the question of high tariff quoted in the bid invited for selection of the Transmission Service Provider for the transmission system for the ATS of NCC PPL was discussed in a meeting taken by Chairperson, CEA and it was decided to get the transmission scheme implemented by CTU under the compressed time schedule through regulated tariff as per the Tariff Policy. Accordingly, CEA in its letter dated 15.10.2013 recommended to Ministry of Power for denotifying the implementation of the ATS of NCC Power Project through competitive bidding and implementation of the same by CTU under the compressed time schedule through the regulated tariff mechanism. The representative of the petitioner submitted that Ministry of Power in its OM dated 10.12.2013 has accorded approval for implementation of the scheme by CTU under compressed time schedule through regulated tariff mechanism. He further submitted that approval under section 68 of the Act has already been accorded by Ministry of Power on 8.2.2013. He requested

the Commission to accord the regulatory approval to the scheme to be implemented by CTU under the provisions of Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of inter-State Transmissions Scheme of Central Transmission Utility) Regulations, 2010.

2. The Commission observed that usually regulatory approval to a transmission system is sought before it is implemented either through competitive bidding or on cost plus basis as per the Tariff Policy. However, in this case, the competitive bidding process has been carried out and subsequently denotified without regulatory approval by the Commission.

3. The Commission directed the petitioner to file an affidavit by 6.5.2014 as to whether CTU has already obtained regulatory approval for NCC Power Project-Nellore pooling station 400 kV D/C (Quad) transmission line and if not, how the competitive bidding process was undertaken without the regulatory approval.

4. The Commission directed CTU and BPC, namely RECTPCL, to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission.

5. The matter shall be listed for hearing on 13.5.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)